NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 131(ND)16 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE COMPANY: M/s. Saleem Sofi & Anr. V/s. M/s. Soffis India Collection Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242

S.NO	NAME DE	SIGNATION	REPRESENTATION	SIGNATURE
1.	ASHOK MATHU SALIM SOFI		PETITIONERS WEN PETITIONER	15MHalir

ORDER

Learned counsel for petitioner mentions the company petition and represents that vide communication dated 05.09.2016 the respondents have been put on notice and to this effect proof of service has also been filed. However none appeared for the respondents. Issue notice to the other side for filing the objections/counter, if any, on or before the next date and list on 18.10.2016. Private notice is also permitted. Taking an overall view of the matter, in the meantime, status-quo is directed to be maintained with regard to the assets/ share holdings of the company. The order will be communicated to the respondents for compliance.

Sdl— (R.Varadharajan)

Member (Judicial)

(Maharaj Krishan Hanjura) Member (Judicial)

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